

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001  
(Tele No.23353503 FAX No.23753923)

No.L-7/186(201)/2009-CERC

Dated: 1<sup>st</sup> July 2009

**PUBLIC NOTICE**

**Subject: Amendment to the Draft Regulations on tariff for Renewable Energy.**

The commission vide public notice dated 15<sup>th</sup> May 2009 had requested comments on draft regulations on tariff for renewable energy. The Commission has made amendment in the draft regulations on tariff for renewable energy to provide norms for fixation of tariff for solar power projects. The amendment in draft regulations along with an explanatory memorandum for solar power projects are annexed to this notice and can also be downloaded. Also enclosed is the consolidated draft regulations on tariff for renewable energy after incorporating, in track change mode, the proposed amendments relating to Solar Power Projects.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/ suggestions/objections on the draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) (Amendment) Regulations, 2009 may be sent to the undersigned latest by 21.7.2009.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalising these regulations.

Sd/-  
(Alok Kumar)  
Secretary